

NIZAMABAD DISTRICT – WORKSHOP–II, DATED 06-01-2018

CHAIR PERSON:

HON'BLE. Ms. JUSTICE J. UMADEVI,
ADMINISTRATIVE JUDGE FOR
NIZAMABAD DISTRICT.

NODAL OFFICER:

SMT. K. SUJANA,
PRL. DIST. & SESSIONS JUDGE,
NIZAMABAD.

SUBJECT : FRAMING OF CHARGES AND WRITING OF JUDGMENTS IN CRIMINAL CASES.

TOPICS:

1. Examination of accused and framing of charges.
2. Disposal of cases without trial.
3. Recording of evidence – relevancy, admissibility and appreciation of evidence.
4. Concept of Corpus delecti.
5. Effect of non-recovery of crime weapon and other incriminating material.
6. Examination of accused under Section 313 Cr.P.C.
7. Judgment writing.
8. Remedies, reliefs, sentencing and punishment.
9. Disposal of case property

Session	Timings		Chosen Topic	Proceedings (Paper Presentation by)
Resource Person: HON'BLE. SRI JUSTICE K.C. BHANU, JUDGE, HIGH COURT OF A.P., HYDERABAD (RETIRED)				
I	10.00 AM TO 11.30 AM	1	Examination of accused and framing of Charges	Sri Md. Afroz Akhtar, Principal Junior Civil Judge, Nizamabad.
		2	Recording of evidence – relevancy, admissibility and appreciation of evidence.	Sri M. Bhaskar, Additional Junior Civil Judge, Armoor.
II	11.50 AM to 1.00 PM	1	Disposal of cases without trial.	Sri V. Srinivas, Junior Civil Judge, Banswada.
		2	Examination of accused under Section 313 Cr.P.C.	Sri G. Ramalingam, Judicial Magistrate of First Class (Spl. Mobile), Nizamabad
		3	Disposal of case property	Sri V. Eshwaraiah, Principal Junior Civil Judge, Bodhan.
After presentation of views by the Judicial Officers (Paper presentation), there will be Discussion by the Resource Person, Interaction by the Participants & Comments by the Resource Person				
Resource Person: SRI V. RAVI KUMAR, Retired District Judge.				
III	1.45 PM to 3.00 PM	1	Concept of Corpus delecti.	Sri V. Sreenivasa Siva Ram, Senior Civil Judge, Nizamabad.
		2	Effect of non-recovery of crime weapon and other incriminating material	Sri B. Sathaiah, Senior Civil Judge, Kamareddy

IV	3.20 PM to 5.00 PM	1	Judgment writing.	Smt. S.V.P. Surya Chandra Kala, Secretary, DLSA, Nizamabad. Discussion by the Resource Person, Interaction by the Participants & Comments by the Resource Person
		2	Remedies, reliefs, sentencing and punishment.	Sri R. Raj Kumar, Addl. Junior Civil Judge- cum-Spl. Judicial magistrate of First Class (Mobile), Kamareddy. Discussion by the Resource Person, Interaction by the Participants & Comments by the Resource Person
After presentation of views by the Judicial Officers (Paper presentation), there will be Discussion by the Resource Person, Interaction by the Participants & Comments by the Resource Person				


PRINCIPAL DISTRICT & SESSIONS JUDGE
NIZAMABAD.